

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 111 of 2011 &
I.A. No.180 of 2011

Dated : 5th December, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Kalyanpur Cements Limited ... Appellant(s)

Versus

Bihar Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. Apoorva Misra
Counsel for the Respondent(s): Proxy counsel for
Mr. Mohit Kr. Shah
Md. Samiul for BERC

ORDER

The learned counsel for the Respondent submits that she is filing the reply today in the Registry and a copy of which has already been served on the learned counsel for the Appellant.

The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly, he is directed to file the same on or before 26.12.2011 after serving copy on the other side.

Post the matter on **10.01.2012.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/SS